(d) and (e). Various representations are received in this regard and appropriate action is taken as and when are received.

## Cases pending in Labour courts and Tribunals

563, SHRI E. BALANANDAN, Will the Minister of LABOUR be pleased to state:

- (a) total number of cases pending in various labour courts and tribunals in the country, State-wise details thereof;
- (b) how many of these cases are against the Public Sector Undertakings, State-wise and undertaking-wise details thereof; and
- (c) steps to be taken by Government to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). There are eight Central Government Industrial Tribunal-cum-Labour Courts under the Central Government and they have all India jurisdiction. A statement taining the requisite information attached.

(c) The position of cases is reviewed every month and the matter is taken up with the concerned Presiding Officers, whenever considered necessary. Government have appointed a Three member Committee to suggest amendments to the Central Industrial Dispute Rules for speedy disposal of references. and applications under the Industrial Disputes Act. The question of creating more Courts is also under consideration.

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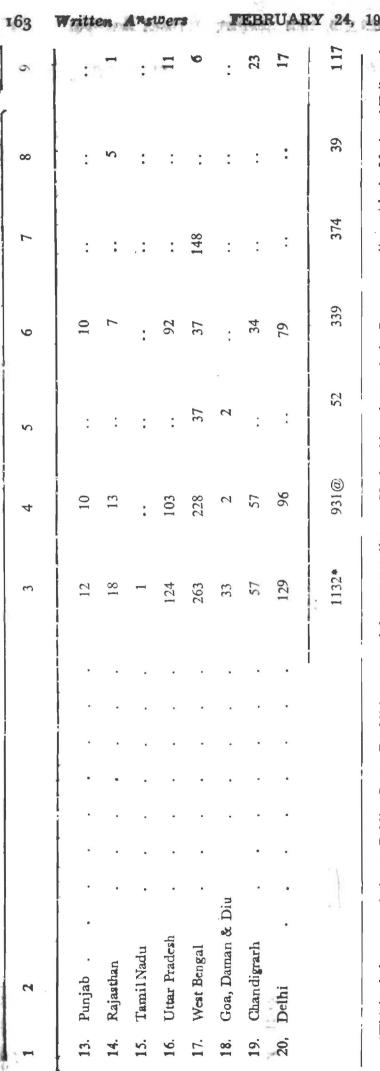
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\*This includes cases relating to Publice Sector Establishments and departmentally-run Undertakings but excludes 7 cases pending with the National Tribunals of which 3 relate to Public Sector-Undertakings.

This does not include cases relating to departmentally-run Undertakings.